

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-301
IB - 2728/ND/2019

IN THE MATTER OF:

M/s Om Logistics Ltd.

Vs

M/s. Serval India Pvt. Ltd.

....Applicant

....Respondent

SECTION

Under Section -9 of IBC, 2016

Order delivered on 09.01.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA

HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

:Ms. Mahe Zehra, Adv.

For the Respondent

: Adv. Sunieta Ojha and Adv. Rajeev Pandey

ORDER

Ld. Counsel for petitioner has put in appearance and submitted that yesterday he has filed the reply but the same is not on record. Registry is directed to trace out the same and place it on the record before the next date of hearing. Ld. Counsel for respondent has handed over the copy of the reply to the Ld. Counsel for petitioner in court today Ld. Counsel for petitioner seeks time to file the rejoinder to the reply if any. List the case on 20.01.2020.

sd/-

(K.K. VOHRA)
MEMBER (T)

sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

LV